

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

Tues DAY THE ninth DAY OF June
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 73/87

BETWEEN:-

K. Anantha Ready

.....APPLICANTS.....

1) The Collector of Central Excise,
AND
Central Excise office (serst)
near hyd. Dist Collectorate
near hyd. Dist Collectorate, hyd - 500001
Tarnale Bazar, Nampally Station Road, R.R. District
2, The Dist Employment Exchange Office, R.R. District
SemiValanagar Colony east, Ameerpet, hyd.
3) The Director of Employment and Training
6th Flrs, Church Building, Ram Kali
hyd.

.....RESPONDENTS.

Application under Section 19 of the Administrative
Tribunals Act, 1985, praying that in the circumstances stated
therein the Tribunal will be pleased to issue direction to
the respondent here to consider the case of the
applicant for the vacancies of Sepoy (Group D).
(class IV) along with the candidates sponsored
by the employment exchange and also issue
directions to the respondents 2 and 3 to sponsor
applicant's name to the said post.

ORIGINAL APPLICATION NO. 73/1987

(ORDERS OF THE TRIBUNAL)

The applicant in this application has prayed for issue of directions to the appointing authorities, viz. the Collector, Central Excise, Hyderabad-500 001 to consider the case of the applicant for the vacancy of Sepoy (group-D) without the medium of the Employment Exchange, that is, the applicant claims that he is entitled to be considered for the said vacancy irrespective of whether he is sponsored by the Employment Exchange or not. His claim is that he is entitled to be considered for employment on the basis of the application made by him direct to the respondents in response to their Notification No. CII/31/23/86, dated 18-11-1986. The main contention of the applicant is that limiting the zone of consideration only to the candidates sponsored by the Employment Exchange ignoring the candidates who had applied direct to the respondents will be violative of Articles 14 and 16 of the Constitution of India.

2. By way of interim direction dated 29-1-1987, this Tribunal had directed the respondents to consider the case of the applicant for the said post along with the candidates sponsored by the Employment Exchange subject however to the condition that the applicants fulfil the rules regarding qualifications, fitness etc. and if their applications had been received by the authorities.

contd..2



- page two -

Similar

3. We have already considered ~~all~~ the contentions raised ~~by~~ *similar* ~~by~~ the applicant in our Order dated 20th May, 1987 in O.A. No. 13/86 and batch cases. The applicants in those applications also prayed for a relief similar to that is prayed in this application. For the reasons given by us in our Order dated 20th May, 1987 in the above batch cases, we dismiss ~~all~~ *this* ~~these~~ applications. There will be no order as to costs.

B.N. Jayasimha
(B.N. JAYASIMHA)
Vice-Chairman

D. Surya Rao
(D. SURYA RAO)
Member (Judl.)

9th June, 1987

RSR

84